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MCRC-14796-2026

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV S KALGAONKAR

ON THE 19th OF JUNE, 2026MISC. CRIMINAL CASE No. 14796 of 2026*RAMARAO MUNDADLA AND OTHERS**Versus**CBI*

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Appearance:

Ms. Kirti Sharma and Shri Rajendra Kumar Sen - Advocates for the applicants.

Shri Vikram Singh - Advocate for the respondent.

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ORDER

Heard on I.A. No.14132/2026, an application for taking the additional documents on record.

Considered.

I.A. No.14132/2026 is allowed. The documents are taken on record.

This *first* application has been filed by applicant under Section 483 of *Bharatiya Nagarik Suraksha Sanhita*, 2023 for grant of bail in connection with Crime No.RC0082025A0015 registered at Police Station - CBI ACB, district - Bhopal for offences punishable under Section 120B read with Section 420 of the IPC and under Section 7 of the Prevention of Corruption Act, 1988. Applicants are in judicial custody since 16.03.2026.

2. Heard the arguments.
3. Perused the grounds for grant of bail stated in the application, case diary and the relevant material on record.
4. Learned counsel for the applicants, in addition to the grounds



mentioned in the application, submits that the applicants have been falsely implicated in this matter. In fact the applicants are victim of fraud committed by the main accused who induced them to collect money from the candidates to secure their job. The applicant No.1 - Ramarao Mudadla had forwarded money received from the candidates to Achyutanand Azad. But when the applicant demanded remittance of the money from Achyutanand, he threatened the applicant of falsely implication in the crime in question. Therefore, the applicant Ramarao submitted written complaint to the DIG, CRPF, Bhopal. So far as the applicant No.2 - Mudili Janardhana Naidu is concerned, he neither received any amount in his account nor he induced anyone to give money for securing job. Final report has been submitted on completion of investigation. The applicant No.1 is working as a Constable in CRPF. The applicant No.2 is aged about 43 years and doing private works. The applicants have family to look after. The trial will take considerable time to conclude. It is further contended that the main accused Achyutanand Azad has been enlarged on bail by Coordinate Bench *vide* order dated 06.02.2026 passed in M.Cr.C. No.58832/2025. It is also submitted that the applicant No.1 - Ramarao Mudadla proposes to deposit an amount of Rs.15 Lacs before the trial Court to show his bona fide in the transaction. Jail incarceration is causing hardship to the applicants and their families.

5. *Per contra*, learned counsel for the respondent opposes the application on the ground of gravity of alleged offence. It is further submitted that complicity of the applicants in the alleged offences is *prima facie* made out from the evidence collected during investigation. Various candidates have specifically mentioned that the applicant No.1 induced them and received money into his bank account on false promise of providing them government job. At least 21 candidates were



defrauded by the applicants. The applicant No.1 received the amount of fraud into his account and accounts of his near relatives. The applicants may influence poor candidates who have been defrauded by them in conspiracy with other accused persons. It is also submitted that Achyutanand Azad was granted bail by Coordinate Bench of this Court considering the severe illness of his daughter. The present application is meritless. However, after going through the case diary, he fairly states that no criminal antecedent is reported against the applicants. Applicant No.1 is aged 33 years and he is working as constable in CRPC and the applicant No.2 is aged about 43 years and is doing private work.

6 . As per the accusation on record, the applicant No.1 - Ramarao Mudadla, who is working in CRPF collected substantial amounts from candidates through various bank accounts on the promise of providing government jobs. Similarly applicant No.2 Mudili Janardhana Naidu acted as a middleman and collected money from the candidates and facilitated the illegal activities in connivance with other co-accused persons. The Police Station - CBI, ACB, Bhopal registered offences punishable under Sections 120-B read with Section 420 of the IPC and under Section 7 of the Prevention of Corruption Act against the present applicants. The applicants were arrested on 16.03.2026. They are in custody ever since. The Final report has been submitted on conclusion of investigation. The contentions advanced by the applicant have *prima-facie* substance and cannot be dismissed as manifestly baseless. The veracity of prosecution and complicity of the applicant in the alleged offence will be determined after evidence in the trial.

7. Considering these aspects, there appears to be no possibility of fleeing from justice. In absence of any criminal antecedent, considering the socio-economic status of the applicants, there appears to be no likelihood of recidivism



or tampering with evidence or influencing the witnesses by the applicant. There appears to be no compelling reason to continue incarceration of the applicants. However, the observations, herein-above, are recorded for present application only.

8. Considering the rival contentions and overall circumstances of the case, in the light of aforesaid facts, but without commenting on the merits, this Court is inclined to release the applicants on bail. Thus, present application is allowed.

9. Accordingly, it is directed that **applicant No.1 - Ramarao Mudadla and the applicant No.2 - Mudili Janardhana** shall be released on bail in connection with Crime, as mentioned in first paragraph of this order, upon furnishing a personal bond in the sum of **Rs.50,000/-(Rupees Fifty Thousand only)** each with one surety of the same amount to the satisfaction of the trial Court for compliance with the following conditions : (For convenience of understanding by accused and surety, the conditions of bail are also reproduced in Hindi as under):-

- (1) Applicants shall remain present on every date of hearing as may be directed by the concerned court;
- (1) आवेदक संबंधित न्यायालय के निर्देशानुसार सुनवाई की प्रत्येक तिथि पर उपस्थित रहेगा ।
- (2) Applicants shall not commit or get involved in any offence of similar nature;
- (2) आवेदक समान प्रकृति का कोई अपराध नहीं करेगा या उसमें सम्मिलित नहीं होगा ।
- (3) Applicants shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them/him/her from disclosing such facts to the Court or to the police officer;
- (3) आवेदक प्रकरण के तथ्यों से परिचित किसी व्यक्ति को प्रत्यक्ष या अप्रत्यक्ष रूप से प्रलोभन, धमकी या वचन नहीं देगा, जिससे ऐसा व्यक्ति ऐसे तथ्यों को न्यायालय या पुलिस अधिकारी को प्रकट करने से निवारित हो ।
- (4) Applicants shall not directly or indirectly attempt to tamper with the evidence or allure, pressurize or threaten the witness;
- (4) आवेदक प्रत्यक्ष या अप्रत्यक्ष रूप से साक्ष्य के साथ छेड़छाड़ करने का या साक्षी या साक्षियों को बहलाने-फुसलाने, दबाव डालने या धमकाने का प्रयास नहीं करेगा ।
- (5) During trial, the applicant shall ensure due compliance of provisions of Section 309 of Cr.P.C./346 of Bharatiya Nagarik Suraksha Sanhita, 2023



regarding examination of witnesses in attendance;

(5) विचारण के दौरान, उपस्थित गवाहों से परीक्षण के संबंध में आवेदकगण धारा ३०९ दं. प्र.सं./ ३४६ भारतीय नागरिक सुरक्षा संहिता, 2023 के प्रावधानों का उचित अनुपालन सुनिश्चित करेंगे।

(6) The applicant No.1 - Ramarao Mudadla shall deposit a sum of Rs.15,00,000/- (Rupees Fifteen Lacs only) before the trial Court which shall be kept in a fixed deposit in a nationalised bank and shall be disbursed along with interest considering the outcome of the case by the trial Court. This condition shall relate to release of applicant No.1 - Ramarao Mudadla only.

10. The trial Court shall get these conditions reproduced on the personal bond by the accused and on surety bond by the surety concerned. If any of them is unable to write, the scribe shall certify that he/she had explained the conditions to the concerned accused or the surety.

11. This order shall be effective till the end of trial. However, in case of breach of any of the preconditions of bail, the trial Court may consider, on merit, cancellation of bail without any impediment from this order.

Certified copy as per rules.

(SANJEEV S KALGAONKAR)
JUDGE